

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/693(MB)2023

IN THE MATTER OF

Assets Care & Reconstruction

Enterprise Limited

Vs

Sujoyoti Developers Private Limited

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Counsel Mr. Nimay Dave (PH)
For the Respondent: Counsel Nausher Kohli (VC)

ORDER

Both the Counsels jointly submits that the settlement talks are going on and they wish to resolve the matter. In view of the joint request made, the present matter is adjourned to **05.03.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)